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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 177/9/NCLT/AHM/2017


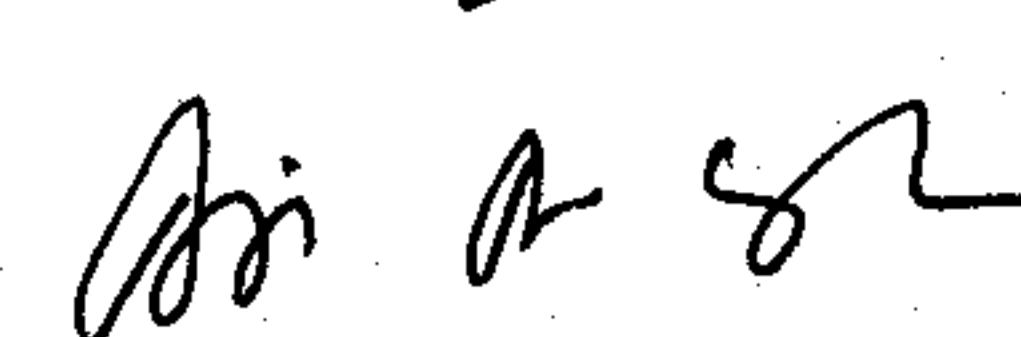
Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017**

Name of the Company: Manoharlal Santram Hiring Pvt. Ltd.
V/s.
Wind World India Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | SHASHWAT SHUKLA | ADVOCATE | PETITIONER |  |
| 2. | ANIP A. GANDHI | ADVOCATE | RESPD. |  |

ORDER

Learned Advocate Mr. Shashwat Shukla present for Operational Creditor/Petitioner.
Learned Advocate Mr. Anip Gandhi present for Respondent.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent Counsel requested time to file objections.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 15.12.2017 for objections of Respondent, if any, and for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 5th day of December, 2017.